

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.163 of 2014**

**Dated: 10<sup>th</sup> July, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Niko Resources Ltd. .... Appellant (s)**  
**Gujarat State Petronet Ltd. & Ors. ... Respondent (s)**

**Versus**

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.  
Mr. Shamik Bhatt,  
Mr. Abhas Kumar  
Ms. Divya Roy  
Mr. Kaushik Laik

Counsel for the Respondent(s) : Ms. Sonali Malhotra for PNGRB

**ORDER**

We entertain a doubt with regard to the maintainability of the Appeal as the Appeal has been filed against the dismissal of the Review petition. Therefore, we intend to issue notice to the Respondents with regard to the maintainability of the Appeal. Ms. Sonali Malhotra, Learned Counsel undertakes notice on behalf of the PNGRB. Registry is directed to issue notice to the other Respondents. Dasti service is permitted.

Post the matter on **01.08.2014.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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